

GOVERNMENT OF INDIA
MINISTRY OF AYUSH
RAJYA SABHA
UNSTARRED QUESTION NO-168
ANSWERED ON 05/12/2023

Introduction of AYUSH visa

168: Smt. Geeta alias Chandraprabha

Will the Minister of Ayush be pleased to state:

- (a) whether Government has introduced AYUSH visa for foreign nationals to promote traditional and AYUSH systems of medicine;
- (b) if so, the salient features thereof; and
- (c) the number of foreign nationals applied for this visa, so far and the details thereof?

ANSWER
THE MINISTER OF AYUSH
(SHRI SARBANANDA SONOWAL)

- a) & b) Yes, Ministry of Home Affairs vide circular no. 584 dated 27.07.2023 introduced a new Visa Regime under chapter 11A i.e. Ayush (AY) visa for foreigners visiting India for treatment under Ayush systems/ Indian systems of medicine and also to provide e-Ayush visa and e-Ayush Attendent visa to such foreigners. The salient features of AYUSH visa are as follows:
- Granting Conditions –
 - Whose sole purpose is to seek treatment through Ayush systems/ Indian systems of medicine.
 - Who holds a Valid passport, and a re-entry permit if that is required under the law of the country of nationality of the applicant.
 - Who is not a persona-non-grata to the Government of India.

- Who is not considered an undesirable person and is not the subject of a black list, or any warning circular or other restrictive list.
 - Who is a person of assured financial standing.
 - Who has submitted the medical documents
- In case of emergency – Provision for processing of application within 48 hours of getting the application.
- Attendants/family members of the patient coming to India for medical treatment under Ayush systems may be granted AYUSH-2(AY-2) visa co-terminus with the AY-1 visa of the patient.
- Not more than 02 persons (attendant/family members) may be allowed at a time for the grant of AYUSH-2(AY-2) visa.
- The principal AY-1 visa holder and Ay-2 visa holder shall exit India together, on completion of treatment or expiry of visa.
- Conversion of AYUSH-2 (AY-2) visa to AYUSH (AY-1) VISA : Foreigners Regional Registration Officer (FRRO) concerned may convert the AYUSH-2 (AY-2) visa to AYUSH (AY-1) VISA under emergent and exceptional circumstances on case to case basis.
- Foreign nationals coming for studying yoga at the institutions approved by the Government of India shall continue to be granted S-3 visa.
- c) Currently foreign nationals are coming to India under Medical visa category for taking Ayush treatment. Once, the list of approved Ayush hospitals are included, the data of foreign nationals in new category of AYUSH (AY) visa will be generated.
